

**In the National Company Law Tribunal,
"Chandigarh Bench, Chandigarh"**

CP No.02/59/2015
RT CP No.185/Chd/Hry/2017

**Under Sections 58 & 59 of
the Companies Act, 2013**

In the matter of:

Shri Sanjay Gupta.

....Petitioner.

Versus.

Nalwa Sons Investments Limited & Ors.

....Respondents.


Order passed on 22.08.2017.

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL).

For the petitioner: None.

Order

As per the office report, notice was sent to the petitioner by speed post and the service has been effected as per the track report. There is no representation from the petitioner. Therefore, the instant petition is dismissed in default.


(Justice R.P.Nagrath)
Member (Judicial)

 August 22, 2017.
Ashwani